

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 40**

**C.P. (IB)/1204(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 20.03.2024**

NAME OF THE PARTIES:      **THE SOLAPUR DIST. CENTRAL CO. OP.**  
**BANK LIMITED V/S SMT. UJWALA**  
**YOGESH SOPAL**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Abhijit Kulkarni, Advocate a/w Mr. Chinmay Patil, Advocate appeared for the Respondent.
2. Mr. Devarajan Raman, RP present.
3. Adv. Seetalaxmi Swamy for the COC.
4. Learned Counsel for the Respondent informs that report has not been served. However, Counsel for the RP informs that report has already been served. In the interest of justice, he will again serve report.
5. List this matter on **17.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna